

Central Administrative Tribunal, Principal Bench

O.A.No.976/92

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 2nd day of May, 1997

Head Const. Prakash Chander
s/o Shri Shankar Mani
No.31/DRP & PS, New Delhi
Railway Station. ... Applicant

(By Shri Ashish Kalia, Advocate) Vs.

Union of India through
The Commissioner of Police
Headquarters
New Delhi. ... Respondent

(By Shri Surat Singh, Advocate)

O R D E R (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

We have heard the learned counsel for both the parties and perused the records. Learned counsel for the applicant relies on the Judgments of this Tribunal in Azad Singh Vs. Lt. Governor, Delhi & Others (O.A.No.534/92 decided on 25.3.1994) and Shri Narain Singh Vs. Union of India & Others (O.A.No.899/92 decided on 2.4.1993). Copies of the same are taken on record.

2. We note that the facts in this case are on all fours with the facts in the aforesaid cases and therefore we do not think it necessary to deal with the case in detail. In view of the Judgements referred to above we allow this application to the extent that the applicant shall be deemed to have been confirmed w.e.f. 22.11.1985
that is the date when
he admittedly his junior has been confirmed.

3. OA is disposed of accordingly. No costs.

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

/rao/

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)